

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH

O.A. 480 of 1992

Date of decision: 14-7-1993

K Gopakumar ... Applicant

Mr M R Rajendran Nair ... Advocate for applicant

Versus

1 The Senior Superintendent of  
Post Offices, Trivandrum South  
Division, Trivandrum.

2 The Chief Post Master General,  
Kerala Circle, Trivandrum.

3 Union of India rep. by Secretary  
to Government, Ministry of  
Communications, New Delhi. ... Respondents

Mr K V Raju, ACGSC ... Advocate for respondents

CORAM

Hon'ble Mr Justice C Sankaran Nair, Vice Chairman  
and

Hon'ble Mr R Rangarajan, Administrative Member

JUDGMENT

C Sankaran Nair (J), Vice Chairman

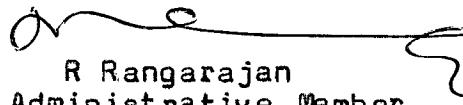
We have heard counsel for applicant and respondents.

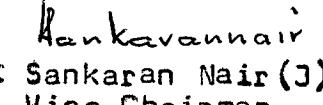
2 The only direction called for, is one to the first  
respondent, to consider Annexure-III representation in the  
light of Annexure-I order.

3 Accordingly, we direct the first respondent to take  
a decision on Annexure-III, in accordance with law, also  
bearing in mind the recitals in Annexure-I. A decision as  
aforesaid, will be taken in two months from to-day.

4 Disposed of. No costs.

Dated the 14th July, 1993.

  
R Rangarajan  
Administrative Member

  
C Sankaran Nair (J)  
Vice Chairman

LIST OF ANNEXURES

1. Annexure-I Copy of letter No.45/95/87-SPB-I dated 12.4.91 issued by 1st respondent.
2. Annexure-II Copy of Memo No. ST/205/91 dated 20.8.91 issued by Asstt. Postmaster General (GA) Trivandrum.
3. Annexure-III Copy of representation dated 3.9.91 of the applicant to the 2nd respondent.